

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 21967/2019

(Arising out of impugned final judgment and order dated 27-03-2018 in WA No. 10133/2001 passed by the High Court Of Judicature At Allahabad)

INSPECTOR GENERAL OF POLICE (TRAINING) U.P. LUCKNOW & ORS.
Petitioner(s)

VERSUS

RAMJI CHAURASIA Respondent(s)

(FOR ADMISSION and I.R. and IA No.103316/2019-CONDONATION OF DELAY IN FILING and IA No.103318/2019-EXEMPTION FROM FILING O.T.)

Date : 22-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mrs. Swarupama Chaturvedi, AOR (N.P.)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The matter has been once passed over and called for second time.

None appears for the petitioner.

There is a delay of 366 days in filing the SLP. We are inclined to condone the delay only subject to payment of cost of Rs.10,000/- to be deposited with the supreme court employees welfare association within a week. Delay shall stand condoned on such deposit being made.

On such deposit being made within specific time, issue notice on the special leave petition as also on the prayer for interim relief returnable in four weeks.

(NEELAM GULATI)
COURT MASTER (SH)

(ANITA RANI AHUJA)
COURT MASTER (NSH)

